

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. No. 34 OF 2006

Friday, this the 20th day of January, 2006.

CORAM :

**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

Jayapriya J
Thoppil House
Kanichukulangara PO, Cherthala
Alappuzha, Kerala : **Applicant**

(By Advocate Mr.C.V.Manuvisan)

Versus

1. The Superintendent of Police (HQ)
CBI Head Office, Block No.3
4th Floor, CGO Complex
Lodhi Road, New Delhi – 110 003
2. The Superintendent of Police
Central Bureau of Investigation
Special Police Establishment
Kerala Branch, Kathrikadavu
Kochi – 17
3. Union of India represented by the Secretary
Ministry of Home Affairs,
New Delhi : **Respondents**

[By Advocate Mr.C.M.Nazar, ACGSC]

The application having been heard on 20.01.2006 the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

The learned counsel for applicant represents that the case is about the silence on the part of the respondents relating to the applicant's selection as Constable in the Central Bureau of Investigation. She has made a representation (Annexure A-3) as long back in August, 2005 and she has not received any reply so far. The learned counsel for the applicant will be satisfied if a direction is given to the 1st respondent to

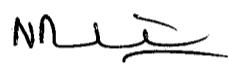


dispose of the representation within the shortest possible time. The learned counsel for respondents accepts this suggestion.

2. The respondents are directed to dispose of Annexure A-3 representation within a period of one month from the date of receipt of a copy of this order. The learned counsel for respondents may immediately advise his party to ensure that such a disposal takes place.
3. With the above direction, the OA is closed. No order as to costs.

Dated, the 20th January, 2006.


GEORGE PARACKEN
JUDICIAL MEMBER


N.RAMAKRISHNAN
ADMINISTRATIVE MEMBER

vs